

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 2168/2020

Date of Decision: 06<sup>th</sup> January, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)  
RAVINDER KAUR, MEMBER (J)

Ashfaque S/o Ahmad Khan,  
Aged about - 32 yrs,  
Occupation-Service,  
R/o. D-2, Ashiyana Apartment,  
Behind Amravati District Court,  
amravati - 444 602  
Mob. No-7020250242

... *Applicant*

(By Advocate Ms. Shiba Thakur)

**VERSUS**

1. Union of India, through  
Assistant Director,  
Subsidiary Intelligence  
Bureau IB(MHA), CGO Complex,  
Seminary Hills, Nagpur-440006.

2. Assistant Director &  
Disciplinary Authority  
Subsidiary Intelligence  
Bureau IB(MHA), Govt. of  
India, CGO Complex,  
Seminary Hills,  
Nagpur-440 006.

... *Respondents*

(By Advocate Shri Ulhas Aurangabadkar)

Proceeding conducted through video conferencing  
with consent of counsels for the parties

ORDER (ORAL)Per: Ravinder Kaur, Member (J)Present:

Advocate Ms. Shiba Thakur for the applicant. Advocate Shri Ulhas Aurangabadkar for the respondents.

2. Heard both of them on admission. The present OA has been filed against order of Disciplinary Authority dated 04.07.2016 but without first availing of the statutory remedies available. The OA is thus at premature stage.

3. When explained to her this position, Ms Thakur seeks permission to withdraw the present OA first to avail of the statutory remedies.

4. The Original Application is dismissed as withdrawn. The applicant may approach the appropriate appellate authority in an appeal against the order of the disciplinary authority. No order as to costs.

(Ravinder Kaur)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

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